THE INTEGRATED GOODS AND SERVICES TAX (EXTENSION TO JAMMU AND KASHMIR) BILL, 2017

A BILL


As it enacted by Parliament in the Sixty-eighth Year of the Republic of India as follows:—

1. (1) This Act may be called the Integrated Goods and Services Tax (Extension to Jammu and Kashmir) Act, 2017.

(2) It shall be deemed to have come into force on the 8th day of July, 2017.

2. (1) The Integrated Goods and Services Tax Act, 2017 (hereinafter referred to as the principal Act) and all rules, notifications, schemes and orders made thereunder by the Central Government are hereby extended to, and shall be in force in, the State of Jammu and Kashmir.
(2) With effect from the date of commencement of this Act, in the principal Act, in section 1, in sub-section (2), the words “except the State of Jammu and Kashmir” shall be omitted.


(2) Notwithstanding such repeal, anything done or any action taken under the said Ordinance shall be deemed to have been done or taken under the corresponding provisions of this Act.
STATEMENT OF OBJECTS AND REASONS

The Integrated Goods and Services Tax Act, 2017 (IGST Act) was enacted with a view to make a provision for levy and collection of tax on inter-State supply of goods or services or both by the Central Government and for matters connected therewith or incidental thereto.

2. Sub-section (2) of section 1 of the IGST Act provides that the said Act extends to the whole of India except the State of Jammu and Kashmir.


4. The State of Jammu and Kashmir passed the Jammu and Kashmir Goods and Services Tax Act, 2017 which came into force on 8th July, 2017 and the integrated tax levied under the IGST Act had to be imposed on inter-State supplies in the State to avoid any anomalous situation that may go against the very spirit of the goods and services tax.

5. In view of the above, it had become necessary to extend the provisions of the IGST Act to the State of Jammu and Kashmir by amending sub-section (2) of section 1 of the said Act omitting the words "except the State of Jammu and Kashmir".

6. As Parliament was not in session and an urgent legislation was required to be made, the President promulgated the Integrated Goods and Services Tax (Extension to Jammu and Kashmir) Ordinance, 2017 (Ord. 4 of 2017) on the 8th day of July, 2017.

7. The Bill seeks to replace the aforesaid Ordinance.

NEW DELHI; ARUN JAITLEY

The 24th July, 2017
FINANCIAL MEMORANDUM

The proposed Integrated Goods and Services Tax (Extension to Jammu and Kashmir) Act, 2017 does not involve any recurring or non-recurring expenditure from the Consolidated Fund of India.
A BILL


(Shri Arun Jaitley, Minister of Finance)